

**Use of Staff Cars**

6396. SHRI PIYUS TIRAKY: Will the Minister of LABOUR be pleased to state:

(a) whether Government have time and again asked its offices to restrict the use of staff cars as an economy measure;

(b) whether there are complaints that the staff cars in the office of the Central Provident Fund Commissioner are being extensively misused by its officers; and

(c) if so, the effective steps proposed to be taken by Government in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):  
(a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is being looked into.

**Import of Medical Equipment Under Duty Exemption Scheme**

6397. SHRIDILIP SINGHJUDEO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the organisations which imported medical equipment valuing Rs. 5 lakhs and above as per the Duty Exemption Scheme of 1983 during the years 1988 and 1989; and

(b) the type of equipment imported by those organisation?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) The information is being compiled and shall be placed before the House.

(b) Medical, Surgical and Diagnostic

Equipment.

**Criteria to Include Disease for Inclusion in National Health Programme**

6398. SHRI PARASRAM BHARDWAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the criteria laid down for deciding about the inclusion of any disease in the National health programme;

(b) the names of the disease which have been included in the said programme along with the steps taken for controlling them;

(c) whether there is any committee set up to decide about the inclusion of diseases in the National Health Programme; and

(d) if so, the members of the committee?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a), (c) and (d) Statement-I is attached.

(b) Statement-II is attached.

**STATEMENT-I**

A programme is included in National Health Programme

i) when a particular Health programme/Disease is cutting across the Inter-State Boundary and it has a regional or inter-State character affecting large number of population causing Heavy morbidity and mortality.

ii) when the Control/Eradication of such Health Problem/Disease will

help in raising the standards of Health of the people

A National Health Programme is deleted when it has already achieved the objective as stated above i.e. the particular Health Problem/Disease is controlled/Eradicated from the country and the morbidity and mortality due to the problem is negligible or absent

During the formulation of policies in every Five Year Plan, the Working Groups and the Steering committee constituted by the Planning Commission for the purpose take review of various on-going Health and Family Welfare Programme including the National Health Programmes and also consider various aspects of the emerging health Problems. According to the need keeping in view the criteria cited above, the Working Groups and the Steering Committee recommend addition/deletion of the Health Programmes including the National Health Programme

#### STATEMENT -II

##### *List of the National Health Programme*

- 1 Malaria Eradication Programme  
(This also includes Control of Kala Azar and Japanese Encephalities)
- 2 Filaria Control Programme
- 3 Leprosy Eradication Programme
- 4 Tuberculosis Control Programme
5. Programme for Control of Blindness
6. Goitre Control programme
- 7 Sexually Transmitted Diseases Control Programme

- 8 AIDS Control Programme
- 9 Mental Health Programme
- 10 Diabetes Control Programme
- 11 Cancer Control Programme
- 12 Guinea worm Eradication Programme
- 13 Diarrhoeal Diseases Control Programme
- 14 Maternal and Child health activities (including immunisation, prophylaxis against anaemia, prophylaxis against Vit A deficiency, etc ) under Family Welfare Programme

'Health' being a state subject, all promotive preventive and curative measures are taken care of by the States themselves

#### **ESI Outstandings Against Dunlop India Limited and Nihon India Limited**

6399 SHRI KARIA MUNDA  
SHRI M V CHAN-  
DRASHEKARA MUR-  
THY

Will the Minister of LABOUR be pleased to state

(a) whether Dunlop India Limited and Orson and Nihon Indian Limited have been depositing the ESI amounts due with the concerned authorities of ESI Corporation,

(b) if not, the details of the amounts not deposited by Dunlop India Limited and Orson & Nihon Indian Limited during the last three years with the concerned authorities of ESI Corporation, separately, and

(c) the action being taken by Govern-